

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA(COMPANIES.ACT)/42(MB)2024 CP/13(MB)2024

IN THE MATTER OF

Mr. Pravin Kumar Singh

... Petitioner

Vs

IMPACTWARE TECHNOLOGY SOLUTIONS PRIVATE LIMITED

... Respondent

U/s 241(1) Sec. 242(4) Sec. 244(1) of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ankita Singhania (PH)

For the Respondent:

ORDER

IA 42 of 2024- Notice of Motion- Mr. Rohit Kulkarni accepts notice on behalf of all the Respondents and prays for time to file reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Let this IA be taken up along with the main CP. Adv. Ms. Singhania on behalf of the Applicant submits that no notice of the rights issue was given to them and for the first time, she came to know of the same through another shareholder. In response to which, she vide letter dated 21.03.2024 wrote to the Board of Directors of the Company and raising her objection on the rights issue. On the other hand, Ld. Counsel for the Respondent, Mr. Rohit Kulkarni submits that vide email dated 18.03.2024, the Applicant was informed about the rights issue to be opened from 19.03.2024 till 25.03.2024 and intimated the rights issue. In view of the contentions made by both the Counsels, we deem it appropriate at this stage not to pass any other order except that the rights issue shall be subject to the final decision of the CP. Adjourned to **10.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/